

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 614
IB-751/ND/2022
IA/697/2023

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs.

Mr. Rakesh Jolly

...RESPONDENT

Section
U/s 95(1) of IB Code, 2016

Order delivered on 13.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant

:Adv. Vibhor Mathur, Adv. Arun
Pratap Singh, Adv. Salil
Srivastava, Adv. Lipika Sharma,
Adv. Rashika Ranjan.

For the RP

:CMA S.K. Bhatt, RP, CMA Karnal
Deep Tyagi.

For the Respondent

:Adv. Amit Dhall

ORDER

IA/697/2023

Ld. Counsel on behalf of Resolution Professional and Ld. Counsel on behalf of Personal Guarantor are present. Ld. Counsel for the Personal Guarantor has submitted that proceeding under Section 95 against the same Personal Guarantor have been initiated and the Resolution Professional has been appointed and the matter is pending before the Hon'ble NCLAT and therefore made a request that till the decision of the Hon'ble NCLAT this matter may be adjourned. In view of this, list the matter on **03.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)